

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:385

ANSWERED ON:24.02.2010

RIGHT TO EDUCATION ACT

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Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government has notified the The Right of Children to Free and Compulsory Education (RTE) Act, 2009 passed by Parliament;
- (b) if so, the salient features of the Act and if not, the reasons therefor;
- (c) whether certain model rules/guidelines have been conveyed to the States for implementation of the Act;
- (d) if so, the details thereof; and
- (e) the steps taken/being taken by the Government to implement the Act?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SMT. D. PURANDESWARI)

- (a): The Right of Children to Free and Compulsory Education (RTE) Act , 2009 passed by the Parliament, received assent of the President on the 26th August, 2009 and was published in the Gazette of India on 27th August, 2009.
- (b): The RTE Act, 2009, interalia, provides for the:
 - (i) Right of children in the 6-14 age group to free and compulsory elementary education till completion of elementary education.
 - (ii) Duties and responsibilities of appropriate governments, local authorities and parents in providing free and compulsory education, and sharing of financial and other responsibilities between the Central and State Governments.
 - (iii) Norms and standards relating to infrastructure, pupil- teacher ratios, school working days, teacher working hours and other quality parameters.
 - (iv) Minimum qualifications for a person to be eligible for appointment as a teacher.
 - (v) Curriculum and evaluation procedure conforming to values enshrined in the Constitution and ensuring all round development of the child through a system of child friendly and child centered learning.
 - (vi) School Management Committee to monitor the working of the school.
 - (vii) Mechanism for the protection of the rights of the child under the Act.

(c) to (e): The Model Rules under the Act drafted by a Committee constituted by the Ministry of Human Resource Development have been forwarded to the States/UTs so that the same could be adopted/adapted while finalizing the State Rules. States have also been addressed to institute systemic reform for implementation of the Act, interalia, through ensuring curriculum renewal in line with the provisions of the Act, that schools conform to the norms and standards laid down under the Act and teacher re-deployment to ensure that the prescribed pupil-teacher ratios are maintained. The Central Government has appointed 1st April, 2010 as the date of enforcement of the Act.